

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 112**

**CP No. 145/Chd/Pb/2019**

**IN THE MATTER OF**

**Amrex Marketing Pvt. Ltd.**

...

**Petitioner**

**Versus**

**Akal spring Ltd.**

...

**Respondent**

**Under Section: 59, Companies Act, 2013**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Animesh Sharma, Advocate

**For the Respondent** : Mr. Shubham Gupta, proxy counsel for Mr. Atul V. Sood, Advocate

**ORDER**

The present application has been filed under Section 59 of the Companies Act.

Heard, the submissions made by the counsel for the petitioner-applicant. The proxy counsel for the respondent-Corporate debtor is present and prayed grant of time as the counsel for the petitioner has provided the copies of the judgments of which they are placing the reliance in the matter. Let this matter be posted after ten days.

The counsel for the respondent-Corporate debtor if relying on any legal judgments may send the copy of the same well in advance to the counsel for the petitioner so that after ten days both the parties will be ready in a position to argue the matter in all respect.

Let the matter be posted to 31.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**